

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 949 of 2021

Rajiv Kumar Upadhyay & Anr. Petitioners

Vs.

The State of Jharkhand & Ors. ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Manoj Tandon, Advocate

For the Resp.-State : Mr. P.A.S. Pati, GA-I

05/08.09.2021 Vide order dated 05.07.2021, the respondents were directed to file counter-affidavit, but the same has not been filed as yet.

Today, when the case is called out, learned counsel for the respondent-State seeks sometime to file counter-affidavit.

As prayed, further two weeks time is allowed to learned counsel for the respondent-State to file counter-affidavit.

Issue notice to respondent Nos.4 to 7 under registered cover with A/D as well as through Ordinary Process for which requisites etc. must be filed, within a period of two weeks.

Put up this case on 02.11.2021.

(Dr. S.N. Pathak, J.)

Punit/-